

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P No. 153(ND)/2016
C. A No.

CORAM:

SH. R. VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2017**

NAME OF THE COMPANY : M/S.

Dakshaa Infrabuild Pvt. Ltd. & Ors.
V/s
Rochee Resorts India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241-242,243&213

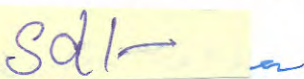
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

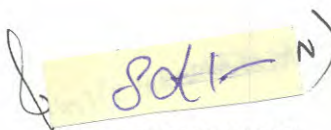
1. Karan Malhotra, Adv. Proxy for Petitioner ORDER

Learned Counsel for the petitioner is represented by the proxy counsel - Mr. Kunal Malhotra who seeks time stating that settlement in the matter is in progress. None appears for the respondent. Vide order dated 04.03.2017 of this Tribunal the respondents were directed in relation to the filing of the reply within a period of 4 weeks which has not been complied with. Since the order specifically mentions that in case of non-filing of the reply the respondents will forfeit their right to file the reply the same is ordered. Post the matter on 16.05.2017 for reporting settlement failing which the matter will be taken up for final arguments in the absence of respondents.

Post the matter on 16.05.2017.

~~Post the matter on 16.05.2017.~~


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)